

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**Appeal no. 109 of 2013**

**Dated :11th July, 2013**

**Present: Hon'ble Mr. Justice M. KarpagaVinayagam, Chairperson  
Hon'ble Mr. RakeshNath, Technical Member**

**Tamil Nadu Spinning Mills Association ...Appellant(s)**

**Versus**

**Tamil Nadu Electricity Regulatory Commission  
&Anr. ...Respondent(s)**

**Counsel for the Appellant(s):**

**Counsel for the Respondent(s): Mr. T. Mohan for R-1  
Mr. S. Vallinayagam for R-2**

**Appeal no. 92 of 2013&  
IA no. 151 of 2013**

**Tamil Nadu Electricity Consumers Association ...Appellant(s)**

**Versus**

**Tamil Nadu Electricity Regulatory Commission  
&Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. N.L Rajah, Sr. Adv.**

**Counsel for the Respondent(s): Mr. T. Mohan for R-1  
Mr. S. Vallinayagam for R-2**

## **ORDER**

We have heard the arguments in the Appeal nos. 109 of 2013 and 92 of 2013 for some time.

The Learned Counsel appearing for Respondent no.2 in the above Appeals seeks some time to file reply. Accordingly, he is directed to file reply on or before 30.07.2013 after serving copy on the other side.

Mr. T. Mohan, Learned Counsel undertakes to file vakalatnama on behalf of Respondent no.1 – “State Commission” in Appeal nos. 109 of 2013 and 92 of 2013. He has filed reply in Appeal no. 92 of 2013 after serving copy on the other side. He seeks some time to file reply in Appeal no. 109 of 2013. Accordingly, he is directed to file reply on or before 30.07.2013 after serving copy on the other side. Thereafter, it is open to the Learned Counsel for the Appellants to file rejoinder, if any.

Post the matter for further hearing on **26.08.2013 and 27.08.2013 at Chennai Circuit Bench.**

**(RakeshNath)**  
**Technical Member**  
mk

**(Justice M. KarpagaVinayagam)**  
**Chairperson**